



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

Email Office : egtf-dgft@gov.in , Phone Office : 011-23062777

(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Aug/202526/9

DATED: 11/09/2025

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Aug/202526/9 dated 11/09/2025 of Norms Committee - VI for the year 2025-26 was held on 11/09/2025 under the Chairmanship of LOKESH H D, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Ajay Kumar, Deputy Director	DGFT(HQ)
2	Sandip Ravindra Kote, Director	Ministry of Food Processing Industries
3	Dineshnarain Mathur, Technical Consultant	DGFT
4	Nand Lal, Technical Consultant	DGFT
5	Shaish Kumar, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	DIAMOND ROLLER FLOUR MILLS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM APPLY 00009312AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case and noted that clarification requested from the PC-4 division via email on May 30, 2024, and multiple reminders, is still awaited. The Committee decided to send one more reminder to the PC-4 division to expedite their comments. The case stands deferred.	

Case No.	2 / NC/6/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	JOHN DISTILLERIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM APPLY 00002512AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MoFPI; 1. Process flow chart indicating wastage at each step. 2. Details of indigenous items, if any. 3. COA of import item indicating the alcohol content in import item. 4. Copy of buyer's order indicating alcohol content in final product. The case stands deferred.	

Case No.	3 / NC/6/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM APPLY 00002433AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under Para 4.06 of HBP, 2023, for export of ‘Instant Fat Filled Powder’ and one of the import items is ‘Whey Protein’. Before the case is considered further, the Committee decided to seek the input of PC-4 for the import of ‘Whey Protein’ against the export item. The case stands deferred.	

Case No.	4 / NC/6/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	BHARAT GLUCOSE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM APPLY 00002401AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MoFPI: 1. Material balance with 100 kg of raw material, indicating how imported and indigenous items change over various stages of the process. 2. COA of the import item. The case stands deferred.	

Case No.	5 / NC/6/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	3F INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM APPLY 00002242AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and based on the comments received from the Technical authority, i.e., MoFPI, decided to ratify the norms as per the details below or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Item Name	Quantity (MTS)
1.	CBE (COCOA BUTTER EQUIVALENT) (50% SHEA STEARINE + 50% PMF)	5000.0	1.	PALM MID FRACTION	2500.0
			2.	SHEA NUTS (OIL CONTENT 45+/-1%)	12550.0**

**For every one percent increase in the oil content beyond 46% in Shea Nut, the permitted quantity for its import may decrease by 150 kgs on a pro-rata basis, and for every one percent decrease in oil content below 44% in Shea Nut, the permitted quantity for its import may increase by 150 kgs on a pro-rata basis.

Note:

1. The above fixation of ad hoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.
2. No Advance Authorisation should be issued on a repeat basis based on the fixation of the above-mentioned adhoc norms.
3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	6 / NC/6/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	JANATHA FISH MEAL AND OIL PRODUCTS
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM APPLY 00005932AM25
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and based on the comments received from the Technical authority, i.e., CIFT, and taking cue from earlier decisions of NC in similar cases, decided to ratify the norms as per the details below and with the following observations:

- (i) Export item is unfit for human consumption.
- (ii) Both the export/import items are in liquid form.
- (iii) Enzyme Hydrolysis is done to reduce viscosity.

Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Item Name	Quantity (MTS)
1.	LIQUID FISH SOLUBLE PASTE (IN LIQUID FORM, UNFIT FOR HUMAN CONSUMPTION (VISCOSITY IS BELOW 2 MINUTES, PROTEIN 38%, MOISTURE 45%))	2727.28	1.	LIQUID FISH SOLUBLE (IN LIQUID FORM, (VISCOSITY IS BELOW 4 MINUTES, PROTEIN 40% MOISTURE 50%))	3000.0

Note:

- The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.
- No Advance Authorisation should be issued on a repeat basis based on the fixation of the above-mentioned adhoc norms.
- All Policy conditions, including VA, Appendix 4J conditions, etc., are also to be met, wherever applicable

RA concerned may take subsequent consequential action accordingly

Case No.	7 / NC/6/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	TOIT BREWERIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001855AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI, and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	8 / NC/6/MEET/Aug/202526/9
Case Status	Case Rejected
Party Name	F-365 AGRO LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM APPLY 00006293AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm was issued a DL on 10.06.2025, followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore decided to reject the case with direction to the firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	9 / NC/6/MEET/Aug/202526/9
Case Status	Case Rejected
Party Name	KAMCO CHEW FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001743AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm was requested to appear for a Personal Hearing (PH). However, the firm neither appeared for PH nor sent any information. Therefore, the Committee decided to reject the case. The case stands deferred.	

Case No.	10 / NC/6/MEET/Aug/202526/9
Case Status	Case Rejected
Party Name	KAMCO CHEW FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001742AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm was requested to appear for a Personal Hearing (PH). However, the firm neither appeared for PH nor sent any information. Therefore, the Committee decided to reject the case. The case stands deferred.	

Case No.	11 / NC/6/MEET/Aug/202526/9
Case Status	Case Rejected

Party Name	SHREEJI GLOBAL FMCG LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM REVIW00002465AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted the firm's request. However, after detailed deliberations, the Committee decided to maintain the status quo of the decision taken in M.No. 5 on July 7, 2025, for this case. RA may take subsequent consequential action accordingly.	

Case No.	12 / NC/6/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM REVIW00001252AM26
RA File Number	039404000011 AM20
Licence No and Date	0310834918/18/02/2020
Norms Committee Decision: NC considered the case as per agenda and decided to amend the Import item description from "REFINED BLEACHED and DEODORIZED PALMOLEIN (RBD PALMOLEIN) (CONTAINING 23% TO 25% OF PALM FAT)" to "REFINED BLEACHED and DEODORIZED PALMOLEIN (RBD PALMOLEIN)". The rest of the decision taken in Meeting no. 8/85-ALC3/2019 dated 25.07.2019 remains unchanged. RA may take subsequent consequential action accordingly.	

Case No.	13 / NC/6/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM REVIW00001201AM26

RA File Number	039404000012 AM20
Licence No and Date	0310835097/27/02/2020
Norms Committee Decision: NC considered the case as per agenda and decided to amend the Import item description from "REFINED BLEACHED and DEODORIZED PALMOLEIN (RBD PALMOLEIN) (CONTAINING 23% TO 25% OF PALM FAT)" to "REFINED BLEACHED and DEODORIZED PALMOLEIN (RBD PALMOLEIN)". The rest of the decision taken in Meeting no. 8/85-ALC3/2019 dated 25.07.2019 remains unchanged. RA may take subsequent consequential action accordingly.	

Case No.	14 / NC/6/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM REVIW00001199AM26
RA File Number	039404000013 AM20
Licence No and Date	0310835101/27/02/2020
Norms Committee Decision: NC considered the case as per agenda and decided to amend the Import item description from "REFINED BLEACHED and DEODORIZED PALMOLEIN (RBD PALMOLEIN) (CONTAINING 23% TO 25% OF PALM FAT)" to "REFINED BLEACHED and DEODORIZED PALMOLEIN (RBD PALMOLEIN)". The rest of the decision taken in Meeting no. 8/85-ALC3/2019 dated 25.07.2019 remains unchanged. RA may take subsequent consequential action accordingly.	

Case No.	15 / NC/6/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	CHIRAG ENTERPRISE
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM REVIW00004504AM25
RA File Number	242404000009 AM21

Licence No and Date	2410043105/15/05/2020
Norms Committee Decision: NC considered the case as per the agenda and, based on the comments received from the Technical Authority, decided to call the firm for a PH along with a sample of the import item. The case stands deferred.	

Case No.	16 / NC/6/MEET/Aug/202526/9
Case Status	Case Rejected
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM REVIW00001251AM26
RA File Number	NA
Licence No and Date	0310836393/27/05/2020
Norms Committee Decision: NC considered the case as per the agenda, and after detailed deliberation, the committee decided to reject the case. RA may take subsequent consequential action accordingly	

Case No.	17 / NC/6/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM REVIW00001327AM24
RA File Number	03AA04045343 AM22
Licence No and Date	0311005249/09/07/2021
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MoFPI; 1. Recipe cum Mass Balance Sheet showing how the bill of materials (both indigenous and	

imported) changed over various processes.

2. Revised Appendix 4E, indicating both imported and indigenous items.

The case stands deferred.

Case No.	18 / NC/6/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	NATURAL REMEDIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM REVIW00001765AM26
RA File Number	07AX04000217 AM23
Licence No and Date	0711004140/31/05/2022
Norms Committee Decision: NC considered the case as per the agenda and based on the comments of the Technical Authority, i.e., Tech 2, decided to call the firm for a Personal Hearing along with the following information: 1. Whether Centella Asiatica and Bramhi Leaves are the same import item, the difference may be explained. 2. COA of the import item from the foreign supplier. 3. COA of export item with percentage Triterpenic Acid content. 4. Complete process with material balance showing wastage of active ingredients in each step. The case stands deferred	

Case No.	19 / NC/6/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	BOTANIC HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM REVIW00001485AM26
RA File Number	09AX04001089 AM23

Licence No and Date	0911005129/29/05/2023
Norms Committee Decision: NC considered the case as per the agenda and, based on the comments of the Technical Authority, i.e., Tech 2, decided to call the representative of the firm for a Personal Hearing (PH) to better understand their manufacturing activity and to ascertain the wastage generated at various stages. The case stands deferred.	

Case No.	20 / NC/6/MEET/Aug/202526/9			
Case Status	Case Approved			
Party Name	LUBI GEL LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025			
HQ File Number	HQRNORM APPLY 00001957AM26			
RA File Number	13AX04000082 AM24			
Licence No and Date	1311002042/03/07/2023			
Norms Committee Decision:				
NC considered the case as per the agenda and noted the firm's reply. The Committee noted that the firm is exporting the final product with two different grades. Therefore, based on the comments received from the Technical authority, i.e., Tech 2, and the earlier decisions taken in similar cases, the Committee decided to fix the norms as under:				
S.No	Export Item	Quantity	Import Item	Quantity
1.	Cassia Gum Powder (CS) (PET Grade)	1 MT	Cassia Torea Seed	3.14 MT
S.No	Export Item	Quantity	Import Item	Quantity
1.	Cassia Gum Powder (FG) (Food Grade)	1 MT	Cassia Torea Seed	3.65 MT
* No repeat license to be issued based on the above fixed norms.				
RA may take subsequent consequential action accordingly.				

Case No.	21 / NC/6/MEET/Aug/202526/9
Case Status	Case Deferred

Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM REVIW00001367AM26
RA File Number	05AX04001796 AM24
Licence No and Date	0511021042/19/09/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather. The case stands deferred.	

Case No.	22 / NC/6/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	RADHA KRISHNA IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM APPLY 00006516AM24
RA File Number	02AX04000436 AM24
Licence No and Date	0211005366/30/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI, and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	23 / NC/6/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	KANAIYA EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM REVIW00001348AM26

RA File Number	08AX04001937 AM24				
Licence No and Date	0811010603/29/01/2024				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to ratify the norms as per the details below or as applied by the firm, whichever is less:					
Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Item Name	Quantity (MTS)
1.	CORRIANDER SPLIT/ CORIANDER GROUND	349.0	1.	CORIANDER SEEDS WHOLE	349.0
1. The variety, grade, and other technical details of the item imported should match the exported item, and the same should also be specified in the import/export documents. 2. Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import. 3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take subsequent consequential action accordingly.					

Case No.	24 / NC/6/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	S.K.FLORESCENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM APPLY 00000313AM25
RA File Number	05AX04000071 AM25
Licence No and Date	0511025036/18/04/2024
Norms Committee Decision:	
NC considered the case as per the agenda and noted that the application of the firm is under	

examination of the Technical Authority, i.e., MoFPI, and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred.

Case No.	25 / NC/6/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	ACM NATURAL PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM APPLY 00000470AM25
RA File Number	10AX04000024 AM25
Licence No and Date	1011002423/29/04/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI, and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	26 / NC/6/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	S.K.FLORESCENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM APPLY 00000510AM25
RA File Number	05AX04000233 AM25
Licence No and Date	0511025250/01/05/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI, and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	27 / NC/6/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	SYNERGY EARTH RESOURCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM REVIW00001787AM26
RA File Number	03AX04001436 AM25
Licence No and Date	0311034859/24/06/2024
Norms Committee Decision: NC considered the case as per the agenda and heard the representative of the firm attending the Personal Hearing. Based on the discussions held during the meeting, the committee decided to call the following information from the firm based on the comments of Technical Authority, i.e., Tech 2. 1. COA of imported item from foreign supplier. 2. COA of export item. 3. Percentage of active ingredients in raw material. 4. Justification for wastage applied. The case stands deferred.	

Case No.	28 / NC/6/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	CRI LTD
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM REVIW00001856AM26
RA File Number	02AX04000247 AM25
Licence No and Date	0211006973/24/07/2024
Norms Committee Decision: NC considered the case as per the agenda and based on the comments of the Technical Authority, i.e., Tech 1, decided to fix the following norms:	

Export Item Name	Quantity	Import serial no	Import Item Name	Quantity
Ball Pen Tips of Nickel Silver Wire of 2.25mm dia meter. (Nickel Silver Wire of 2.25 mm dia 2304.211 Kgs & T.C. Balls 10464130 Nos.)	10464130.00 Nos.	1.	Nickel Silver Wire of dia 2.25mm of relevant Grade (Nickel Silver Wire of dia 2.25mm of relevant Grade (NM436, NS43/6 & N48))	1.6154 Kg/Kg content in export product
		2.	Tungsten Carbide Ball	Nett + 1% Wastage

RA may take suitable consequential action accordingly.

Case No.	29 / NC/6/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	MUSCLEPRO NUTRITION PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM REVIW00001760AM26
RA File Number	03AX04004076 AM25
Licence No and Date	0311038828/19/11/2024
Norms Committee Decision: NC considered the case as per the agenda and noted that the factory visit had been decided in earlier similar cases of the firm. Therefore, based on the inputs of Tech 2, norms in this case will also be fixed after factory visit. The case stands deferred.	

Case No.	30 / NC/6/MEET/Aug/202526/9
Case Status	Case Rejected
Party Name	ASHAPURA INTERNATIONAL LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM APPLY 00006060AM25
RA File Number	03AX04005441 AM25
Licence No and Date	0311041119/07/02/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 05.06.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not the furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	31 / NC/6/MEET/Aug/202526/9
Case Status	Case Rejected
Party Name	SUPERHOUSE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM APPLY 00006139AM25
RA File Number	06AX04000483 AM25
Licence No and Date	0611003381/11/02/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 05.06.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not the furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	32 / NC/6/MEET/Aug/202526/9
Case Status	Case Rejected
Party Name	SAIFE VETMED PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025

HQ File Number	HQRNORM APPLY 00006267AM25
RA File Number	05AX04003804 AM25
Licence No and Date	0511030934/17/02/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 06.06.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not the furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	33 / NC/6/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	NATURAL REMEDIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM APPLY 00006635AM25
RA File Number	07AX04002049 AM25
Licence No and Date	0711013869/10/03/2025
Norms Committee Decision: NC considered the case as per the agenda and based on the comments of the Technical Authority, i.e., Tech 2, decided to call the firm for a Personal Hearing along with the following information: 1. Whether Centella Asiatica and Bramhi Leaves are the same import item, the difference may be explained. 2. COA of the import item from the foreign supplier. 3. COA of export item with percentage Triterpenic Acid content. 4. Complete process with material balance showing wastage of active ingredients in each step. The case stands deferred.	

Case No.	34 / NC/6/MEET/Aug/202526/9
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Case Status	Case Rejected
Party Name	NEO FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM APPLY 00006634AM25
RA File Number	07AX04002025 AM25
Licence No and Date	0711013864/10/03/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 06.06.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not the furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	35 / NC/6/MEET/Aug/202526/9
Case Status	Case Rejected
Party Name	SPLENDID STAR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM APPLY 00006720AM25
RA File Number	32AX04000788 AM25
Licence No and Date	3211008598/18/03/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 10.06.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not the furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	36 / NC/6/MEET/Aug/202526/9
Case Status	Case Deferred

Party Name	ALLANA CONSUMER PRODUCTS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM APPLY 00000057AM26
RA File Number	03AX04005969 AM25
Licence No and Date	0311042776/02/04/2025
Norms Committee Decision: NC considered the case as per agenda and heard the representatives of the firm appeared for a Personal Hearing through VC. Based on the discussions held during the meeting, the Committee decided to call the following information from the firm: 1. Bill of Entries of the import item. 2. Material balance with 100 Kg of raw material, indicating how imported and indigenous inputs change over various stages of the manufacturing process. The case stands deferred.	

Case No.	37 / NC/6/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	ALLANA CONSUMER PRODUCTS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM APPLY 00000030AM26
RA File Number	03AX04003285 AM25
Licence No and Date	0311042754/02/04/2025
Norms Committee Decision: NC considered the case as per agenda and heard the representatives of the firm appeared for a Personal Hearing through VC. Based on the discussions held during the meeting, the Committee decided to call the following information from the firm: 1. Bill of Entries of the import item. 2. Material balance with 100 Kg of raw material, indicating how imported and indigenous inputs change over various stages of the manufacturing process. The case stands deferred.	

Case No.	38 / NC/6/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	ALLANA CONSUMER PRODUCTS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM APPLY 00000058AM26
RA File Number	03AX04005974 AM25
Licence No and Date	0311042777/02/04/2025
Norms Committee Decision: NC considered the case as per the agenda and heard the representatives of the firm appear for a Personal Hearing through VC. Based on the discussions held during the meeting, the Committee decided to call the following information from the firm: 1. Bill of Entries of the import item. 2. Material balance with 100 Kg of raw material, indicating how imported and indigenous inputs change over various stages of the manufacturing process. The case stands deferred.	

Case No.	39 / NC/6/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	ALLANA CONSUMER PRODUCTS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM APPLY 00000059AM26
RA File Number	03AX04005960 AM25
Licence No and Date	0311042779/02/04/2025
Norms Committee Decision: NC considered the case as per the agenda and heard the representatives of the firm appear for a Personal Hearing through VC. Based on the discussions held during the meeting, the Committee decided to call the following information from the firm: 1. Bill of Entries of the import item. 2. Material balance with 100 Kg of raw material, indicating how imported and indigenous inputs change over various stages of the manufacturing process.	

The case stands deferred.

Case No.	40 / NC/6/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	OHSUNG INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001210AM26
RA File Number	31AX04000052 AM26
Licence No and Date	3111004857/30/05/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to fix the norms based on the comments received from Technical Authority, i.e., NL, allowing the following inputs; 1. Manufacturing process in detail. 2. Justification of 9.09% wastage in the tin plate and the commercial value of the wastage generated. The case stands deferred.	

Case No.	41 / NC/6/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	AAN CLOTHINGS LLP
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001213AM26
RA File Number	05AX04000699 AM26
Licence No and Date	0511033039/02/06/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that it has been decided with the approval of the competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5, which is primarily a Norms Committee for Textile and Leather.	

The case stands deferred.

Case No.	42 / NC/6/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	RAJAN OVERSEAS INC
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001242AM26
RA File Number	05AX04000682 AM26
Licence No and Date	0511032836/03/06/2025

Norms Committee Decision:

NC considered the case as per the agenda and based on the comments received from Tech 1, decided to ratify the norms as per the details below or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (PCS)	Import serial no	Import Name	Item	Quantity (PCS)
1.	VARIOUS TYPES OF LAMPS MADE OF IRON, BRASS, ALUMINUM, WOODEN, GLASS, STAINLESS STEEL, ETC. (94059900, 94052100, 94052900, 85366190,8544 1990, 8544 4220,85365020, 85366190, 85366990 FITTED IMPORT ITEM LAMP HOLDER	1.0	1.	LAMP HOLDER (RELEVANT MAKE & SPECIFICATION)		NET TO NET
2.	VARIOUS TYPES OF LAMPS MADE OF IRON, BRASS, ALUMINUM, WOODEN, GLASS, STAINLESS STEEL, ETC. (94059900, 94052100, 94052900, 85366190,8544 1990, 8544 4220,85365020, 85366190, 85366990 FITTED	1.0	2.	WIRE (RELEVANT MAKE & SPECIFICATION)		1.01 METER/ METER CONTENT IN EXPORT ITEM

	IMPORT ITEM WIRE)				
3.	VARIOUS TYPES OF LAMPS MADE OF IRON, BRASS, ALUMINUM, WOODEN, GLASS, STAINLESS STEEL, ETC. (94059900, 94052100, 94052900, 85366190,8544 1990, 8544 4220,85365020, 85366190, 85366990 FITTED IMPORT ITEM CORDSET	1.0	3.	CORDSET (RELEVANT MAKE & SPECIFICATION)	NET TO NET
4.	VARIOUS TYPES OF LAMPS MADE OF IRON, BRASS, ALUMINUM, WOODEN, GLASS, STAINLESS STEEL, ETC. (94059900, 94052100, 94052900, 85366190,8544 1990, 8544 4220,85365020, 85366190, 85366990 FITTED IMPORT ITEM CONNECTOR)	1.0	4.	CONNECTOR (RELEVANT MAKE & SPECIFICATION)	NET TO NET

Note:

1. The make, specification, and other technical details of the item imported should match with the exported item, and the same should also be specified in the import/export documents.

RA Concerned may take subsequent action, accordingly

Case No.	43 / NC/6/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	K PATEL PHYTO EXTRACTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001248AM26
RA File Number	03AX04000287 AM26
Licence No and Date	0311044443/03/06/2025
Norms Committee Decision:	

NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., Tech-2:

1. Applied import quantity does not match with Active ingredients.
2. COA of imported item from a foreign supplier showing the percentage content of active ingredients.
3. COA of export item showing percentage content of active ingredients.
4. Percentage of water content in import and export item.
5. Technical Specification of export item.

The case stands deferred.

Case No.	44 / NC/6/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	M/S SPARKLING SIP TEAS
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001322AM26
RA File Number	02AX04000180 AM26
Licence No and Date	0211008846/05/06/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	45 / NC/6/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	HOMTEX GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001346AM26
RA File Number	05AX04000884 AM26

Licence No and Date	0511033166/06/06/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the export/import items are textile items. The Committee noted that it has been decided with the approval of the competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5, which is primarily a Norms Committee for Textile and Leather. The case stands deferred.	

Case No.	46 / NC/6/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	CREATIVE GARMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001386AM26
RA File Number	03AX04001222 AM26
Licence No and Date	0311044624/09/06/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the export/import items are textile items. The Committee noted that it has been decided with the approval of the competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5, which is primarily a Norms Committee for Textile and Leather. The case stands deferred.	

Case No.	47 / NC/6/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001387AM26
RA File Number	05AX04000893 AM26
Licence No and Date	0511033202/09/06/2025
Norms Committee Decision: NC considered the case as per the agenda and based on the inputs received from Technical	

Authority (Tech 1), decided to ratify the norms as per the details below or as applied by the firm, whichever is less:

EXPORT SERIAL NO.	EXPORT ITEM NAME	QUANTITY (Nos.)	IMPORT SERIAL NO	IMPORT ITEM NAME	QUANTITY
1.	SOFT TOY-HLDY-XL PLUSH STAR HAT PICKLE STYLE NO. AVT-5419 (HAVING NET CONTENT OF 8128.80 KG OF STAPLE FIBRE)	36128.0	1.	POLYESTER DIMPLE PLUSH VELBOA WITHOUT BONDING GSM:190 WIDTH:160CM - GREEN	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			2.	POLYESTER STAPLE FIBER 15D X 51 MM HOLLOW SILICONIZED A GRADE UNDYED FIBER, NON-HAZARDOUS	1.02 KG/KG CONTENT IN EXPORT
2.	SOFT TOY-HLDY-LG PLUSH NAUGHTY PICKLE STYLE NO. AVT-5340B (HAVING NET CONTENT OF 6491.28 KG OF STAPLE FIBRE))	76368.0	3.	POLYESTER DIMPLE PLUSH VELBOA WITHOUT BONDING GSM:190 WIDTH:160CM - GREEN	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			4.	POLYESTER STAPLE FIBER 15D X 51 MM HOLLOW SILICONIZED A GRADE UNDYED FIBER, NON-HAZARDOUS	1.02 KG/KG CONTENT IN EXPORT
3.	SOFT TOY-HLDY-LG PLUSH PICKLES ON ROPE STYLE NO. AVT-5365	15550.0	5.	POLYESTER DIMPLE PLUSH VELBOA WITHOUT	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM

	(HAVING NET CONTENT OF 1166.25 KG OF STAPLE FIBRE)			BONDING GSM:190 WIDTH:160CM - GREEN	
			6.	POLYESTER STAPLE FIBER 15D X 51 MM HOLLOW SILICONIZED A GRADE UNDYED FIBER, NON- HAZARDOUS	1.02 KG/KG CONTENT IN EXPORT
4.	SOFT TOY-HLDY-XS PLUSH PICKLE STYLE NO. AVT-5338 (HAVING NET CONTENT OF 169.344 KG OF STAPLE FIBRE)	56448.0	7.	POLYESTER DIMPLE PLUSH VELBOA WITHOUT BONDING GSM:190 WIDTH:160CM - GREEN	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			8.	POLYESTER STAPLE FIBER 15D X 51 MM HOLLOW SILICONIZED A GRADE UNDYED FIBER, NON- HAZARDOUS	1.02 KG/KG CONTENT IN EXPORT
5.	SOFT TOY-HLDY-XL PLUSH PICKLE TOY STYLE NO. AVT-5373 (HAVING NET CONTENT OF 8069.76 KG OF STAPLE FIBRE)	37360.0	9.	POLYESTER DIMPLE PLUSH VELBOA WITH BONDING GSM:190 WIDTH:147CM- GREEN	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			10.	POLYESTER STAPLE FIBER 15D X 51 MM HOLLOW SILICONIZED A GRADE UNDYED FIBER, NON- HAZARDOUS	1.02 KG/KG CONTENT IN EXPORT

6.	SOFT TOY-HLDY-SM TOUGH PLUSH PICKLE TOY STYLE NO. AVT-5377 (HAVING NET CONTENT OF 340.80 KG OF STAPLE FIBRE)	17040.0	11.	POLYESTER VELBOA BONDING GSM:190 WIDTH:165CM - GREEN	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			12.	POLYESTER STAPLE FIBER 15D X 51 MM HOLLOW SILICONIZED A GRADE UNDYED FIBER, NON- HAZARDOUS	1.02 KG/KG CONTENT IN EXPORT
7.	SOFT TOY-HLDY-MD TOUGH PLUSH PICKLE STYLE NO. AVT-5357 (HAVING NET CONTENT OF 2457.60 KG OF STAPLE FIBRE)	24576.0	13.	POLYESTER VELBOA BONDING GSM:190 WIDTH:165CM - GREEN	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			14.	POLYESTER STAPLE FIBER 15D X 51 MM HOLLOW SILICONIZED A GRADE UNDYED FIBER, NON- HAZARDOUS	1.02 KG/KG CONTENT IN EXPORT
8.	SOFT TOY-HLDY-JUMBO PICKLE STYLE NO. AVT- 5374 (HAVING NET CONTENT OF 9312.60 KG OF STAPLE FIBRE)	10956.0	15.	POLYESTER VELBOA GSM:190 WIDTH:165CM - GREEN	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			16.	POLYESTER STAPLE FIBER 15D X 51 MM HOLLOW SILICONIZED A GRADE UNDYED FIBER, NON- HAZARDOUS	1.02 KG/KG CONTENT IN EXPORT
9.	SOFT TOY-HLDY-XL PLSH	8620.0	17.	POLYESTER	1.10 SQ. MTR. PER

	PILLOW FROG TOY STYLE NO. AVT-5367 (HAVING NET CONTENT OF 4223.80 KG OF STAPLE FIBRE)			CURLY FUR GREEN GSM:280 WIDTH:165 CM	SQ. MTR. CONTENT IN EXPORT ITEM
			18.	POLYESTER CURLY FUR WHITE GSM:280 WIDTH:165 CM	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			19.	POLYESTER STAPLE FIBER 15D X 51 MM HOLLOW SILICONIZED A GRADE UNDYED FIBER, NON- HAZARDOUS	1.02 KG/KG CONTENT IN EXPORT
10.	SOFT TOY-HLDY-XL PLSH PILLOW YETI TOY STYLE NO. AVT-5369 (HAVING NET CONTENT OF 4071.75 KG OF STAPLE FIBRE)	9150.0	20.	POLYESTER CURLY FUR WHITE GSM:280 WIDTH:165 CM	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			21.	POLYESTER STAPLE FIBER 15D X 51 MM HOLLOW SILICONIZED A GRADE UNDYED FIBER, NON- HAZARDOUS	1.02 KG/KG CONTENT IN EXPORT
11.	SOFT TOY-HLDY-LG PLUSH YETI FANCY STYLE NO. AVT-5362 (HAVING NET CONTENT OF 1679.328 KG OF STAPLE FIBRE)	14112.0	22.	POLYESTER CURLY FUR WHITE GSM:280 WIDTH:165 CM	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			23.	POLYESTER STAPLE FIBER 15D X 51 MM HOLLOW SILICONIZED A GRADE UNDYED FIBER, NON- HAZARDOUS	1.02 KG/KG CONTENT IN EXPORT

12.	SOFT TOY-HLDY-LG PLUSH DOE BARREL STYLE NO. AVT-5360 (HAVING NET CONTENT OF 1307.616 KG OF STAPLE FIBRE)	12336.0	24.	POLYESTER GIRAFFE PRINTED FUR GSM: 240-260 WIDTH:165 CM	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			25.	POLYESTER STAPLE FIBER 15D X 51 MM HOLLOW SILICONIZED A GRADE UNDYED FIBER, NON- HAZARDOUS	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
13.	SOFT TOY-HLDY-XL PLSH PILLOW DOE TOY STYLE NO. AVT-5368 (HAVING NET CONTENT OF 4699.80 KG OF STAPLE FIBRE)	11190.0	26.	POLYESTER GIRAFFE PRINTED FUR GSM: 240-260 WIDTH:165 CM	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			27.	POLYESTER STAPLE FIBER 15D X 51 MM HOLLOW SILICONIZED A GRADE UNDYED FIBER, NON- HAZARDOUS	1.02 KG/KG CONTENT IN EXPORT
14.	SOFT TOY-HLDY-XL SNUGGLES PLUSH TOY STYLE NO. AVT-5339 A (HAVING NET CONTENT OF 5675.184 KG OF STAPLE FIBRE)	18792.0	28.	POLYESTER SCULPTED FUR BROWN WIDTH:165 CM	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			29.	POLYESTER STAPLE FIBER 15D X 51 MM HOLLOW SILICONIZED A GRADE UNDYED FIBER, NON- HAZARDOUS	1.02 KG/KG CONTENT IN EXPORT
15.	SOFT TOY-HLDY-SM SNUGGLES PLUSH TOY STYLE NO. AVT-5339	35040.0	30.	POLYESTER SCULPTED FUR BROWN	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM

	(HAVING NET CONTENT OF 1016.16 KG OF STAPLE FIBRE)			WIDTH:165 CM	
			31.	POLYESTER STAPLE FIBER 15D X 51 MM HOLLOW SILICONIZED A GRADE UNDYED FIBER, NON-HAZARDOUS	1.02 KG/KG CONTENT IN EXPORT
16.	SOFT TOY-HLDY-FROG SNUFFLE GAME STYLE NO. AVT-5384 (HAVING NET CONTENT OF 436.80 KG OF STAPLE FIBRE)	6240.0	32.	POLY DOT FUR GREEN GSM:240-250 WIDTH:150 CM	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			33.	POLYESTER STAPLE FIBER 15D X 51 MM HOLLOW SILICONIZED A GRADE UNDYED FIBER, NON-HAZARDOUS	1.02 KG/KG CONTENT IN EXPORT
17.	SOFT TOY-HLDY-LG PLUSH FROG BARREL STYLE NO. AVT-5359 (HAVING NET CONTENT OF 691.20 KG OF STAPLE FIBRE)	6912.0	34.	POLY SHORT PILE FUR GREEN WIDTH:165 CM GSM:290-300	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			35.	POLY SHORT PILE FUR WHITE WIDTH:165 CM GSM:290-300	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			36.	POLYESTER STAPLE FIBER 15D X 51 MM HOLLOW SILICONIZED A GRADE UNDYED FIBER, NON-HAZARDOUS	1.02 KG/KG CONTENT IN EXPORT
18.	SOFT TOY-HLDY-LG PLUSH DOE BARREL STYLE NO.	12336.0	37.	POLY SHORT PILE FUR WHITE	1.10 SQ. MTR. PER SQ. MTR. CONTENT

	AVT-5360 (HAVING NET CONTENT OF 1480.32 KG OF STAPLE FIBRE)			WIDTH:165 CM GSM:290-300	IN EXPORT ITEM
			38.	POLYESTER STAPLE FIBER 15D X 51 MM HOLLOW SILICONIZED A GRADE UNDYED FIBER, NON- HAZARDOUS	1.02 KG/KG CONTENT IN EXPORT
19.	SOFT TOY-HLDY-LG PLUSH GINGBREAD BARREL STYLE NO. AVT-5358 (HAVING NET CONTENT OF 1468.80 KG OF STAPLE FIBRE)	14688.0	39.	POLY SHORT PILE FUR BROWN WIDTH:165 CM GSM:290-300	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			40.	POLYESTER STAPLE FIBER 15D X 51 MM HOLLOW SILICONIZED A GRADE UNDYED FIBER, NON- HAZARDOUS	1.02 KG/KG CONTENT IN EXPORT
20.	SOFT TOY-HLDY-FROG SNUFFLE GAME STYLE NO.AVT-5384 (HAVING NET CONTENT OF 436.80 KG OF STAPLE FIBRE)	6240.0	41.	100% POLYESTER GREEN VELBOA GSM:190-200 WIDTH:165 CM	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			42.	POLYESTER STAPLE FIBER 15D X 51 MM HOLLOW SILICONIZED A GRADE UNDYED FIBER, NON- HAZARDOUS	1.02 KG/KG CONTENT IN EXPORT
21.	SOFT TOY-HLDY-SM CHAR PLUSH FLAT 3PK-GREEN STYLE NO. AVT-5388-B (HAVING NET CONTENT OF 181.44 KG OF STAPLE FIBRE)	9072.0	43.	100% POLYESTER GREEN VELBOA GSM:190-200 WIDTH:165 CM	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			44.	"POLYESTER	1.02 KG/KG

				STAPLE FIBER 15D X 51 MM HOLLOW SILICONIZED A GRADE UNDYED FIBER, NON- HAZARDOUS	CONTENT IN EXPORT
22.	SOFT TOY-HLDY-XL PLUSH FROG TOY STYLE NO. AVT- 5397 (HAVING NET CONTENT OF 515.424 KG OF STAPLE FIBRE)	4368.0	45.	100% POLYESTER GREEN VELBOA GSM:190-200 WIDTH:165 CM	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			46.	POLYESTER STAPLE FIBER 15D X 51 MM HOLLOW SILICONIZED A GRADE UNDYED FIBER, NON HAZARDOUS"	1.02 KG/KG CONTENT IN EXPORT
23.	SOFT TOY-HLDY-SLAY BED STYLE NO. AVT-5416 S (HAVING NET CONTENT OF 1137.52 KG OF STAPLE FIBRE)	9640.0	47.	100% POLYESTER BLACK VALBOA 19-4203 TCX GSM:190-200 WIDTH:165 CM	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			48.	POLYESTER STAPLE FIBER 15D X 51 MM HOLLOW SILICONIZED A GRADE UNDYED FIBER, NON- HAZARDOUS	1.02 KG/KG CONTENT IN EXPORT
24.	SOFT TOY-HLDY-SLAY BED STYLE NO. AVT-5416 (HAVING NET CONTENT OF 1090.792 KG OF STAPLE FIBRE)	9244.0	49.	100% POLYESTER BLACK VALBOA 19-4203 TCX GSM:190-200 WIDTH:165 CM	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			50.	"POLYESTER STAPLE FIBER 15D X 51 MM HOLLOW	1.02 KG/KG CONTENT IN EXPORT

				SILICONIZED A GRADE UNDYED FIBER, NON- HAZARDOUS	
25.	SOFT TOY-HOL 25 XL PLUSH PICKLE STYLE NO. AVT-5485 (HAVING NET CONTENT OF 7057.44 KG OF STAPLE FIBRE)	18096.0	51.	100%POLYESTER GREEN VALBOA GSM:190-200 WIDTH:165 CM	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			52.	POLYESTER STAPLE FIBER 15D X 51 MM HOLLOW SILICONIZED A GRADE UNDYED FIBER, NON- HAZARDOUS	1.02 KG/KG CONTENT IN EXPORT
26.	SOFT TOY-HO25 PICKLE PALS SCARF STYLE NO. AVT-5450 (HAVING NET CONTENT OF 1272.00 KG OF STAPLE FIBRE)	31800.0	53.	100%POLYESTER GREEN VALBOA GSM:190-200 WIDTH:165 CM	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			54.	POLYESTER STAPLE FIBER 15D X 51 MM HOLLOW SILICONIZED A GRADE UNDYED FIBER, NON- HAZARDOUS	1.02 KG/KG CONTENT IN EXPORT
27.	SOFT TOY-BREAD PLUSH ASST BREAD TOAST STYLE NO. AVT-4384 (HAVING NET CONTENT OF 133.333 KG OF STAPLE FIBRE)	1333.0	55.	POLYESTER SPENDEX VELBOA DARK PEACH WIDTH: 65" GSM: 280-300	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			56.	POLYESTER SPENDEX VELBOA LIGHT BEIGE WIDTH: 65" GSM: 280-300	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			57.	POLYESTER	1.10 SQ. MTR. PER

				SPANDEX VELBOA CAMEL WIDTH: 65" GSM: 280-300	SQ. MTR. CONTENT IN EXPORT ITEM
			58.	POLYESTER STAPLE FIBER 15D X 51 MM HOLLOW SILICONIZED A GRADE UNDYED FIBER, NON- HAZARDOUS	1.02 KG/KG CONTENT IN EXPORT
28.	SOFT TOY-BREAD PLUSH ASST BAGUETTE STYLE NO. AVT-4385 (HAVING NET CONTENT OF 133.333 KG OF STAPLE FIBRE)	1333.0	59.	POLYESTER SPANDEX VELBOA DARK PEACH WIDTH: 65" GSM: 280-300	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			60.	POLYESTER SPANDEX VELBOA LIGHT MUSTARD WIDTH: 65" GSM: 280-300	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			61.	POLYESTER SPANDEX VELBOA CAMEL WIDTH: 65" GSM: 280-300	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			62.	POLYESTER STAPLE FIBER 15D X 51 MM HOLLOW SILICONIZED A GRADE UNDYED FIBER, NON HAZARDOUS"	1.02 KG/KG CONTENT IN EXPORT
29.	SOFT TOY-BREAD PLUSH ASST CROISSANT STYLE NO. AVT-4386 (HAVING NET CONTENT OF	1333.0	63.	POLYESTER SPANDEX VELBOA CAMEL WIDTH: 65" GSM: 280-300	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM

	133.333 KG OF STAPLE FIBRE)		64.	POLYESTER SPENDEX VELBOA LIGHT MUSTARD WIDTH: 65" GSM: 280-300	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			65.	POLYESTER STAPLE FIBER 15D X 51 MM HOLLOW SILICONIZED A GRADE UNDYED FIBER, NON-HAZARDOUS	1.02 KG/KG CONTENT IN EXPORT
30.	HO25 SA WREATH FORAGE MAT STYLE NO. AVT-5505	6800.0	66.	100% POLYESTER YELLOW NOODLE PLUSH - 14-0850 TCX/135C WIDTH:60	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			67.	100% POLYESTER RED NOODLE PLUSH -18-1764 TCX/199C WIDTH:60	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			68.	100% POLYESTER BLUE NOODLE PLUSH -13-4411TCX/551C WIDTH:60"	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			69.	100% POLYESTER PINK NOODLE PLUSH --14- 2311 TCX/1905C WIDTH:60"	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
31.	SOFT TOY-HO25 XL PLUSH COW TOY STYLE NO. AVT-5447 (HAVING NET CONTENT OF 5564.625 KG OF STAPLE FIBRE)	15675.0	70.	100% POLYESTER LONG PILE FUR BROWN GSM:280 GSM WIDTH:210 CM	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM

			71.	"POLYESTER STAPLE FIBER 15D X 51 MM HOLLOW SILICONIZED A GRADE UNDYED FIBER, NON- HAZARDOUS	1.02 KG/KG CONTENT IN EXPORT
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RA may take subsequent consequential action accordingly.

Case No.	48 / NC/6/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	KAYEM FOOD INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001396AM26
RA File Number	05AX04000834 AM26
Licence No and Date	0511033207/10/06/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	49 / NC/6/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	FUNSKOOL(INDIA) LTD.
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001455AM26
RA File Number	04AX04000227 AM26
Licence No and Date	0411009770/11/06/2025
Norms Committee Decision:	

NC considered the case as per the agenda and based on the inputs received from Technical Authority (Tech 1), decided to ratify the norms as per the details below or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (KGS)	Import serial no	Import Item Name	Quantity (KGS)
1.	ARTICLES MADE OF ABS, PPCo, PVC S9001 AND PVC T 9008T TRANSPARENT 90A PAW BSC VEH AND OTHER TOYS: 20,00,000NOS -ARTICLES(MADE OF ABS NATURAL-132820KGS(EACH0.0664KG),PPCO PP NATURAL-102402KGS (EACH0.0512KG), PPCO PRE COLOURED PP BLACK-10290KGS (EACH-0.0051KG), PVC GRANULES S9001-69560KGS (EACH 0.0347KG) and PVC GRANULES 9008T-TRANSPARENT 90A-39440KGS (EACH-0.0197KG))	354512.0	1.	ACRYLONITRILE BUTADIENE STYRENE(ABS) RESIN POWDER/ GRANULES - GRADE: ABS NATURAL	139461.0
			2.	PPCO-(Polimers of Propylene)- Grade: PP Natura	107522.0
			3.	PPCO-(Polimers of Propylene)- Grade: Precoloured PP Black	10805.0
			4.	PVC Granules- Grade: PVC S9001 Kinyee	73038.0
			5.	PVC Granules- Grade: T9008T-PVC-KINYEE-TRANSPARENT-90A	41412.0

RA may take subsequent consequential action accordingly.

Case No.	50 / NC/6/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	VKS HYTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001493AM26
RA File Number	30AX04000139 AM26
Licence No and Date	3011007166/13/06/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	51 / NC/6/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001848AM26
RA File Number	NA
Licence No and Date	1011003202/13/06/2025
Norms Committee Decision: NC considered the case as per the agenda and based on the comments received from Technical Authority, i.e., Tech NL, decided to call the following information from the firm: 1. Manufacturing process indicating stage-wise wastage of raw material and the difference in Export and Import items. 2. COA report of Import (from foreign Supplier) and export items. 3. Calculation of the requirement of the import item for the manufacture of the Export item, based on COA reports.	

4. NOC/Statutory compliance of the Forest Department.

The case stands deferred.

Case No.	52 / NC/6/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	M/S SPARKLING SIP TEAS
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001547AM26
RA File Number	02AX04000173 AM26
Licence No and Date	0211008915/18/06/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to call the following information from the firm: 1. Exact name of the flavour being imported. 2. COA of export item indicating the content of flavour. RA may take subsequent consequential action accordingly.	

Case No.	53 / NC/6/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	SATURN INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001560AM26
RA File Number	07AX04000385 AM26
Licence No and Date	0711014781/18/06/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are engineering items. The Committee decided to transfer the case to NC-1, which is primarily a Norms Committee for	

Engineering Products.

The case stands deferred.

Case No.	54 / NC/6/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	SUNDYOTA NUMANDIS PROBIOCEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001724AM26
RA File Number	08AX04000533 AM26
Licence No and Date	0811015421/26/06/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI, and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	55 / NC/6/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	RINAC INDIA LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001763AM26
RA File Number	07AX04000529 AM26
Licence No and Date	0711014888/27/06/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are Engineering items. Therefore the Committee decided to transfer the case to NC-1. The case stands deferred.	

Case No.	56 / NC/6/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	AMKO EXPORTS
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001816AM26
RA File Number	05AX04001110 AM26
Licence No and Date	0511033605/02/07/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the export/import items are textile items. The Committee noted that it has been decided with the approval of the competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5, which is primarily a Norms Committee for Textile and Leather. The case stands deferred.	

Case No.	57 / NC/6/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	SUNBEEN COCOA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001819AM26
RA File Number	33AX04000044 AM26
Licence No and Date	3311002810/02/07/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the PH of the firm is pending for other similar cases. Therefore, based on the inputs of Tech 1, NC decided to fix norms in this case after the Personal Hearing. The case stands deferred.	

Case No.	58 / NC/6/MEET/Aug/202526/9
Case Status	Case Deferred

Party Name	PARAYIL FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001846AM26
RA File Number	10AX04000106 AM26
Licence No and Date	1011003247/03/07/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI, and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	59 / NC/6/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	MUSCLEPRO NUTRITION PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001903AM26
RA File Number	03AX04001644 AM26
Licence No and Date	0311045422/07/07/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the factory visit had been decided in earlier similar cases of the firm. Therefore, based on the inputs of Tech 2, norms in this case will also be fixed after factory visit. The case stands deferred.	

Case No.	60 / NC/6/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 9 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001932AM26
RA File Number	05AX04001177 AM26
Licence No and Date	0511033742/08/07/2025
Norms Committee Decision:	

NC considered the case as per the agenda and based on the comments received from Technical Authority, i.e., Tech 1, decided to ratify the norms as per the details below or as applied by the firm, whichever is less:

EXPORT SERIAL NO.	EXPORT ITEM NAME	QUANTITY (NOS.)	IMPORT SERIAL NO	IMPORT ITEM NAME	QUANTITY (SQM.)
1.	SOFT TOY-SOFT ANIMAL PLUSH ASST (STYLE NO. AVT-4071 IMPORT GSM: 260-280)	1330.0	1.	100% POLYESTER RABIT WHITE GSM:260-280 WIDTH: 63	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
2.	SOFT TOY-SOFT ANIMAL PLUSH ASST (STYLE NO. AVT-4070 IMPORT GSM: 260-280)	485.0	2.	100% POLYESTER RABBIT FUR LT BLUE GSM:260-280 WIDTH: 63	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
3.	SOFT TOY-SOFT ANIMAL PLUSH ASST (STYLE NO. AVT-4073 IMPORT GSM: 260-280)	710.0	3.	100% POLYESTER RABBIT FUR PINK GSM:260-280 WIDTH: 63"	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
4.	SOFT TOY-SOFT ANIMAL PLUSH ASST (STYLE NO. AVT-4074 IMPORT GSM: 260-280)	405.0	4.	100% POLYESTER RABBIT FUR BROWN GSM:260-280 WIDTH: 63	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
5.	SOFT TOY-L RED MONSTER PLUSH (STYLE NO. AVT-4744 IMPORT GSM: 300, 190 AND 280)	21928.0	5.	100% POLYESTER RED LONG PILE FUR WIDTH:65" GSM:300	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			6.	100% POLYESTER RED VELBOA WIDTH:65" GSM:190	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM

			7.	100% POLYESTER BLUE CORDUROY WIDTH:60" GSM:280	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
6.	SOFT TOY-L BIRD MONSTER PLUSH (STYLE NO. AVT-4826 IMPORT GSM: 400 AND 190)	21928.0	8.	100% POLYESTER JACQUARD LONG PILE FUR BLUE WIDTH: 65" GSM:400	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			9.	100% POLYESTER BLUE VELBOA WIDTH:65" GSM:190	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
7.	SOFT TOY-L ONION TEDDY PLUSH (STYLE NO. AVT-4829-A IMPORT GSM: 370, 190, 190 AND 80)	75936.0	10.	100% POLYESTER RICE WOOL MINK ONION FUR WIDTH:65" GSM:370	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			11.	100% POLYESTER MAROON VELBOA WIDTH:63" GSM:190	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			12.	100% POLYESTER VELBOA ONION WIDTH:63" GSM:190	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			13.	100% POLYESTER SATIN ONION WIDTH:60" GSM:80	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM

8.	SOFT TOY-L BURGUNDY TEDDY PLUSH (STYLE NO. AVT-4829-B IMPORT GSM: 370, 190, 190 AND 80)	79122.0	14.	100% POLYESTER RICE WOOL MINK RED FUR WIDTH:65" GSM:370	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			15.	100% POLYESTER VELBOA DK RED WIDTH:63" GSM:190	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			16.	100% POLYESTER VELBOA RED WIDTH:63" GSM:19	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			17.	100% POLYESTER SATIN RED WIDTH:60" GSM:80	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
9.	SOFT TOY-M BLACK PANDA PLUSH (STYLE NO. AVT-4744 IMPORT GSM: 260-280, 240- 260, 190)	98648.0	18.	100% POLYESTER BLACK FUR WIDTH:65" GSM:260-280	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			19.	100% POLYESTER WHITE FUR WIDTH:65" GSM:240-260	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			20.	100% POLYESTER WHITE VELBOA WIDTH:65" GSM:190	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
10.	SOFT TOY-M YELLOW ORANGUTAN PLUSH (STYLE NO. AVT-4706	98648.0	21.	100% POLYESTER GOLDEN FUR	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM

	IMPORT GSM: 320-330, 190,190,190)			LONG PILE WIDTH:65" GSM:320-330	
			22.	100% POLYESTER GOLDEN VELBOA WIDTH:65" GSM:190	1 1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			23.	100% POLYESTER BEIGE VELBOA WIDTH:65" GSM:190	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			24.	100% POLYESTER BLACK VELBOA 65" GSM:190	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
11.	SOFT TOY-M BLUE KOALA PLUSH (STYLE NO. AVT-4864 IMPORT GSM: 240-260, 240- 260, 190, 190, 505 510)	98648.0	25.	100% POLYESTER DUAL TONE GREY FUR WIDTH:65" GSM:240-260	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			26.	100% POLYESTER WHITE FUR WIDTH:65" GSM: 240-260	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			27.	100% POLYESTER BEIGE VELBOA WIDTH:65" GSM:190	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			28.	100% POLYESTER BLACK VELBOA WIDTH:65" GSM:190	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM

			29.	100% POLYESTER WHITE LONG FUR WIDTH:65" GSM: 505-510	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
12.	SOFT TOY-L BURGUNDY HEART PLUSH (STYLE NO. AVT-4824 IMPORT GSM: 240)	38144.0	30.	BURGUNDY VELVET WIDTH:65" GSM:240	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
13.	HO25 LIGHT ROPE TOY (STYLE NO. AVT-LIGHT IMPORT GSM: 250-270, 86, 250-270, 250-270	26740.0	31.	GLITTER FABRIC GREEN WIDTH: 54" GSM 250-270	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			32.	SILVER IRIDESCENT FABRIC WIDTH:57" GSM:86	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			33.	GLITTER FABRIC SKY BLUE WIDTH: 54" GSM 250-270	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			34.	GLITTER FABRIC GOLDEN WIDTH: 54" GSM 250-270	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
14.	JAN 26 PUPPY CUDDLER GIFT SET (STYLE NO. AV2034529 IMPORT GSM: 180 AND 20)	34795.0	35.	100% POLYESTER VELBOA WHITE WIDTH: 65" GSM:180	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			36	100% POLYAMIDE NONWOVEN LINING WIDTH:150CM GSM:20	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM

15.	JAN 26 VALUE BLANKET (STYLE NO. AV2034524 IMPORT GSM: 180)	35040.0	37.	100%POLYESTER VELBOA WHITE WIDTH: 65" GSM:18	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
16.	JAN 26 VALUE PILLOW (STYLE NO. AV2034521 IMPORT GSM: 180 AND 20)	79166.0	38.	100%POLYESTER VELBOA WHITE WIDTH: 65" GSM:180	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			39.	100% POLYAMIDE NONWOVEN LINING WIDTH:150CM GSM:20	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
17.	NOV 25 SA BEDDING CUDDLER (STYLE NO. AVT-5502 IMPORT GSM:20	68549.0	40.	100% POLYAMIDE NONWOVEN LINING WIDTH:150CM GSM:20	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
18.	NOV 25 SA BEDDING HIDE BED (STYLE NO. AVT-5504 IMPORT GSM:20	9072.0	41.	100% POLYAMIDE NONWOVEN LINING WIDTH:150CM GSM:20	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
19.	4-KNOT ROPE -- BLUE	8196.0	42.	100%POLYESTER HIGH-STRENGTH YARN 1000D BLUE	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
20.	4-KNOT ROPE -- YELLOW	24000.0	43.	100%POLYESTER HIGH-STRENGTH YARN 1000D YELLOW	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
21.	MONKEY FIST -ORANGE	20000.0	44.	100%POLYESTER HIGH-STRENGTH YARN 1000D ORANGE	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM

22.	SOFT TOY- JAN 26 SP VAL CHANCE & FRIENDS – LUCKY (STYLE NO. AVT-5152 IMPORT GSM: 240-260 AND 190)	25000.0	45.	100%POLYESTER FUR PRINTED GREY WIDTH:65" GSM:240-26	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			46.	100%POLYESTER VELBOA LIGHT PINK WIDTH:65" GSM:190	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
23.	SOFT TOY-JAN 26 SP VAL CHANCE & FRIENDS – HIPPO (STYLE NO. AVT-5155 IMPORT GSM: 240-260 AND 190)	46201.0	47.	POLYESTER FUR PURPULE WIDTH:65"" GSM:240-260	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			48.	POLYESTER VELBOA DARK PINK WIDTH:65" GSM:190	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
24.	SOFT TOY-JAN 26 SP VAL CHANCE & FRIENDS – ELEPHANT (STYLE NO. AVT-5157 IMPORT GSM: 240-260, 190, 190 AND 190)	62698.0	49.	POLYESTER FUR PINK WIDTH:65" GSM:240-260	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			50.	POLYESTER VELBOA PINK WIDTH: 65" GSM:190	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			51.	POLYESTER VELBOA GREEN WIDTH:65" GSM:190	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
			52.	POLYESTER VELBOA LT. RED WIDTH: 65" GSM:190	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
25.	SOFT TOY- JAN 26 SP VAL CHANCE & FRIENDS – CHANCE (STYLE NO. AVT-5153 IMPORT GSM: 240-260 AND 190)	63430.0	53.	POLYESTER FUR DUAL TONE LT. BEIGE WIDTH:65" GSM:240-260GSM	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM

			54.	POLYESTER VELBOA RED WIDTH:65" GSM:190	1.10 SQ. MTR. PER SQ. MTR. CONTENT IN EXPORT ITEM
RA may take subsequent consequential action accordingly					

Minutes of Manual Agenda of M.No. 9 dated 11.09.2025

Case No. M-02	Party Name: All-India Importer's Exporter's Association	Meet No/Date: NC/6/MEET/Aug/202526/9 Date: 11.09.2025	Status: Deferred
HQ File: NA	RLA File:	Lic. No.: NA	
Subject: Request to consider allowing inputs required in the basic stages of manufacture of export products covered by SION E-1, SION E-5 and SION E-132 through the backward integration process- reg.			
Decision: NC considered the case as per the agenda and heard the representative of the All-India Importer's Exporter's Association appear for the Personal Hearing through Video Conferencing. Based on the discussions held during the meeting, the committee decided to call the following information from the firm: 1. How the firm intends to use the Standard Input Output Norms (SIONs) through a backward integration process. 2. A list of basic stage inputs proposed for inclusion, along with a process flow or mapping that links these inputs to the final export products, demonstrating the backward integration. 3. Suggestions for safeguards, conditions, and monitoring mechanisms that can be imposed to prevent any potential misuse of the proposed inputs. The case stands deferred.			
